

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **25.03.2021** at **2.00 P.M**  
THROUGH VIDEO CONFERENCING

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**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)  
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**  
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IA/MA/IBA/TCP/TCA/CP/CA No : IA/1257/IB/2020 IN CP/600/IB/2018  
NAME OF PETITIONER : Mathur Sabhapathy Viswanathan (RP)  
M/s Galaxy Cosmetics Pvt Ltd  
NAME OF RESPONDENT : Sri Annamalaiyar Products  
SECTION : Sec 60(5) Of IBC 2016  
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**ORDER**

Learned Counsel for Liquidator Mr. M.S. Viswanathan is present through video conferencing platform. None appears for Respondent.

In the circumstances, Liquidator is directed to issue notice to the Respondent within a period of one week from today. An affidavit of compliance in this regard shall also be filed. Since there is no description of the nature of entity given in the cause title as filed in the Application, upon a query posed by this Tribunal, it was represented by Learned Counsel for Liquidator that the Respondent is a sole proprietary Concern. In the circumstances, we direct the Liquidator to issue a notice to the sole proprietor to his individual address as well in addition to the direction given above to be issued to the Respondent. An affidavit of compliance shall be filed on or before the next date of hearing.

Post this matter on **30.04.2021**.

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**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)

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